

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 53**

**C.P. (IB)/93(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.06.2024**

NAME OF THE PARTIES:      **MR. RAHUL VASANT LAKHAPATI V/s**  
**THE VISHWESHWAR SAHAKARI BANK**  
**LTD**

**Section 94(1) Insolvency Bankruptcy Code, 2016**

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**ORDER**

1. None present for the Resolution Professional.
2. Adv. Ninad Deshpande for the Applicant is present and Adv. Avinash R. Khanolkar for the Financial Creditor of Personal Guarantor is also present.
3. Ld. Counsel for the Financial Creditor informs that the report served by the RP is not opening in their system. RP/Petitioner is directed to supply of the report in the readable format to the Financial Creditor.
4. List this matter on **15.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**